

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NOS.: 807/99, 833/99 & 861/99.

Dated this Friday, the 17th day of December, 1999.

CORAM : Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman.
Hon'ble Shri B. N. Bahadur, Member (A).

APPLICANTS IN O.A.No. 807/99.

1. M. K. Karunakaran,
Junior Clerk (Commercial).
2. Devmani Shukla,
Junior Clerk (Commercial).
3. Ganesh G. Tandel,
Junior Clerk,
(Establishment Gazetted).
4. Gopal Arjun Mandawkar,
Junior Clerk (Works Engg.).
5. Mohd. Harun Sayyed,
Jr. Clerk (Transportation).
6. Atmaram Gawad,
Jr. Clerk (Works Engg.).
7. S. M. Kashikar,
Jr. Clerk (Budget Section).

APPLICANTS IN O.A. NO. 833/99.

1. A. T. Jadhav,
Junior Clerk (General Branch).
2. Rajiv Raut,
Jr. Clerk (Transportation).

APPLICANTS IN O.A. NO. 861/99.

1. Sakharam Madhukar Dharane,
Junior Clerk.

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2. Shivaji K. Khedekar,
Junior Clerk.

Applicants.

All the above applicants are employees
of Western Railway, H.Q.'s office,
Churchgate, Mumbai - 400 020.

(By Advocate Shri G. S. Walia).

VERSUS

1. Union of India through
The General Manager,
Western Railway,
Headquarters Office,
Churchgate,
Mumbai - 400 020.

2. Dy. General Manager (G),
Head Quarters office,
Western Railway,
Churchgate,
Mumbai 400 020.

... Respondents in all
the three O.As.

(By Advocate Shri V. S. Masurkar).

OPEN COURT ORDER

PER : Shri R. G. Vaidyanatha, Vice-Chairman.

These are three applications filed by the applicants challenging the order of the respondents reverting them. Their grievance is, that they should have been given another chance for clearing the Typing Test before any decision is taken regarding reversion. The Learned Counsel for the respondents submits that the administration has decided to give the applicants one more chance for passing in the Typing speed test and they will not be reverted till then.



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2. After hearing both sides and perusing the material on record and in particular, the applicants' representations, one of which is at page 17 of the Paper Book of O.A. No. 807/99, the only prayer made by the applicant is that he should not be reverted and the order of reversion should be revoked and he must be given one more chance to pass in the typing speed test.

An order has been passed on behalf of the General Manager dated 28.10.1999 stating that the applicants will be given one more chance to qualify in the typing speed test.

In our view, the order of the administration substantially complies with the demand of the applicants.

3. In the result, all the three O.As. are disposed of at the admission stage directing the administration to give one more chance to the applicants to qualify in the typing speed test and till then, the applicants should not be reverted from the present post. In the circumstances of the case, there will be no order as to costs.

B. N. Bahadur

(B. N. BAHADUR)

MEMBER (A).

R. Vaidyanatha

(R. G. VAIDYANATHA)

VICE-CHAIRMAN.